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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No.405/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th January 2018, 10.30 A.M

| Name of the Company | | Kishore kejriwal & Anr-Vs-Gold Silver Arts Pvt Ltd & Ors | |
|--|--|--|-------------------------------|
| Under Section | | 241/242 | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |
| 1. | Ratnadeb Banerjee, Sr. Advocate | | |
| 2. | Sakhuja Sen, Advocate | | |
| 3. | Surabhi Banerjee, Advocate | | |
| 4. | Sunil Gupta, Advocate | | |
| 1. Tuhin Choudhury, Adv 2. Rishav Banerjee, Adv 3. S. Gr. Muskaan, Adv | | for the Respondent | Rishav Banerjee 15/1/18 |

ORDER

Ld. Counsel for the petitioners and the respondents is present.

Ld. Counsel for the petitioner has submitted that he has filed the rejoinder but was not complete. He wants to withdraw the earlier rejoinder and file a fresh rejoinder instead of the earlier rejoinder. Withdrawal is not permitted. However, petitioner may file additional rejoinder which may be served on the opposite parties.

Pleadings are complete. Both the parties are directed to file their written submissions within 3 weeks with a copy in advance to the opposite parties.

List it on 15/02/2018 along with all pending applications. Interim order passed earlier shall remain effective till next date of hearing.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)